

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-1444(PB)/2018

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.... Applicant/petitioner

v.

Sunar Jewels Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 22.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Sagar Bansal, Adv. with Mr. Manoj Garg,
CA(RP)

ORDER

IA-2256(PB)/2020:-

On the request made by the counsel for the resolution professional, hearing is deferred to 04.09.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)